

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.29(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016


NAME OF THE PARTIES: Mr. Ramesh S. Modi

V/s.  
M/s. Modi Landscape Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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1. C.mentioned)	Amal Nehru Adv. for Deepakar. } Petitioners		
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2.	Vivek Kantawale for R2+3 Prahlad Paranjpe for R4 } Respondents		
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Order

**C.P. No. 29/241-242/NCLT/MAH/2016**

1. Ld. Counsels from both the sides are present.
2. When the court assembled a mention has been made by the Petitioner for which the Respondent has already been communicated hence represented today.
3. It is informed in the Court that a meeting is going to be held today i.e., 19.09.2016 at 12.30 P.M. at Pune to consider the agenda as per the notice of meeting dated 09.09.2016. a copy is placed before me.
4. On hearing both the sides and as per the mutual consent, it is hereby held that the resolutions of the agenda pertaining to the statutory compliance shall not be interfered and to be passed as per laws. In respect of operation of bank accounts, the Respondent has agreed that the bank account of the company can be operated jointly. Accordingly, the agenda no. 5 and 6 are required to be modified to the extent

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that the Petitioner and the Respondent shall operate the accounts jointly, till further order of this bench.

5. In respect of item no. 8 of the agenda, in the like manner, the Escrow Account shall also be operated jointly.
6. Both the parties are directed to resolve the matter through amicable settlement and shall not take any step detrimental to the interest of the Company.
7. The Petition has been served to the Respondent. Reply to be filed by the Respondent on or before 20.10.2016 and a Rejoinder, if any, to be filed by 10.11,2016, needless to mention, a copy to the other side.
8. Next date of hearing is fixed on 24.11.2016; duly communicated along-with schedule of compliance to be followed by both the parties.
9. Notice of motion stands disposed of on the terms pronounced hereinabove.

sd/-

Dated: 19.09.2016

Shri M.K. Shrawat  
Member (Judicial)